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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.872/99.

Date of decision: 14-6-1999.

Between:

B.M.Masthan. Applicant.

and

1.General Manager, (represent-
ing Union of India) S.C.Railway,
Rail Nilayam, Secunderabad 500 071.

2.Divisional Railway Manager,
South Central Railway, Guntakal
Division, Guntakal.

3.Permanent Way Inspector/BG,
South Central Railway,
Guntakal Division, Guntakal.

4. Senior Divisional Personnel Officer,
South Central Railway, Guntakal
Division, Guntakal. Respondents.

Counsel for the Applicant: Sri S.Ramakrishna Rao

Counsel for the Respondents: Sri D.F.Paul.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

J

J

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O.A.No.872/99.

ORDER:
(by Hon'ble Sri R. Rangarajan, Member (A))

Sri
Heard/S.Ramakrishna Rao for the Applicant and
Sri D.F.Paul for the respondents.

The Applicant in this O.A., submits that he was engaged as casual labour on different spells under PWI/BG/GTL with effect from 22.6.1978 till 12.10.1983 and was continued in different sections/sub-sections thereby ~~for~~ ^{from} till 12.10.1983 ~~/rendered~~ total number of 2044 days, as casual labourer. It is also stated that the name of the applicant is borne on the casual labour live register. ~~He~~ ^{also} produced the seniority list wherein the applicant stands at ^{SIN} 2237. The applicant submitted two representations dated 15.3.1996 (Annexure II Page 14 to the O.A.) and 27.3.1998 (Annexure III page 15) ^{was} Hon'ble. The first representation ~~be~~ addressed to the Minister for Railways whereas the 2nd representation was addressed to the Respondents.

In view of the above, the Respondent No.1 is directed to dispose of his representation dated 27.3.1998 in accordance with law within three months from the date of receipt of a copy of this Order.

The O.A., is disposed of with the above direction at the admission stage itself. No costs.

B.S.JAI PARAMESHWAR
(B.S.JAI PARAMESHWAR)
Member (J)

14.6.99

R.RANGARAJAN
(R.RANGARAJAN)
Member (A)

Date: 14-6-1999.
Dictated in open Court.

Auth:
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